ANNEXURE A - 2 Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

and Employees and Government Dues)

Sl. No. Summary of claims Details in Remarks, Summary of claims received Category of creditor Amount of claims not Amount of claims Annexur admitted if any contingen admitted t claims under verification No. of claims Amount No. of claims Amount of claims admitted No claims have been received from this category of creditor by RP till 14th April, Secured financial creditors belonging to any class of creditors 2023 No claims have been Unsecured financial received from this category of creditor by RP till 14th April, 2023 creditors belonging to any class of 2 creditors Secured financial 5,93,34,36,051.48 5,87,84,36,051.48 6,00,00,000.00 creditors (other than financial creditors belonging to any class of creditors) Unsecured financial creditors (other than financial creditors belonging to any 26,95,69,73,350.90 23,50,34,74,061.90 3,45,34,99,289.00 0.0 class of creditors) Operational creditors (Workmen) No claims have been received from this category of creditor by RP till 14th April, 2023 Operational creditors (Employees) 2,55,461.00 2,55,461.00 Operational creditors (Government Dues) 63,13,258.00 41,03,613.00 22,09,645.00 Operational creditors (other than Workmen 3,11,62,000.00 1,06,26,166.98 2,05,35,833.02

> 1881/ 194092/ 19469394/ 2020-2021/ 13092

(Amount in ₹)

9	Other creditors, if	0	0	0	0	0	0	0	9	No claims have been
	any, (other than									received from this
	financial creditors									category of creditor
	and operational	1								by RP till 14th April,
	creditors)									2023
Total		21	32,92,81,40,121.38	17	29,39,66,39,893.36	0	3,53,65,00,228.02	0.00		

Notes

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.

Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



Name of the corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of Like Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of the Circle Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of the Circle Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of the Circle Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of the Circle Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of the Circle Private Limited; Date of commencement of CIRP: 13th May, 2021; List of company department of CIRP: 13th May, 2021; List of CIRP: 13th May, 202

				than financial creditors bel	onging to any class o	i creditors)							(Amount in ₹)	
SI.	Name of	Details of claim received		Details of claim admitted							Amount of any			Remarks
No.	the	Date of receipt	Amount claimed	Amount of claim		Amount covered by security interest	Amount covered by guarantee	Wheth er related party?	%		mutual	Amount of claim not	Amount of claim	, if any
	Cualitan			admitted						ng share contingen		admitted	under verification	
									in CoC	t claim	may be set-off			
1	Union Bank of India	31 05 2021	1,18,03,57,707,00	1,18,03,52,707.00	Secured	1,18,03,52,707.00	1,18,03,52,707.00			U	set-on	U	U	Refer Note I
2	ICICI Rank, Bahrain Branch	02.06.2021	2,98,99,46,396,46	2,98,99,46,396.46	Secured	2,98,99,46,396.46	2,98,99,46,396.46	No	10,20	0	0	0	0	Refer Note 1
3	Bank of Baroda, UAE Branch	02.06.2021	1,46,88,80,356.02	1,46,88,80,356.02	Secured	1,46,88,80,356.02	1,46,88,80,356.02	No	5,01	0	0	0	0	Refe Note
	Shapoorji Pallonji Finance Private Limited	01.06.2021	29,42,56,592.00	23,92,56,592.00	Secured	29,42,56,592.00	29,42,56,592.00	No	0.82	0	0	6,00,00,000.00	0	Refe Note 2
TOTAL			5,93,34,36,051.48	5,87,84,36,051.48		5.93,34,36,051,48	5,93,34,36,051.48		20.05	0	0	6.00.00.000.00	0)
	Т		-,,5-1,00,001,140	2,0.,04,00,001,40		5,55,54,50,051.40	5,75,54,50,631,48		20,03		<u> </u>	5,00,00,000.00		2

Note 1:

- First pari passus charge on all amounts owing to, and received and/or receivable by, RCCPL and/or any person on its behalf, all book debts, all each flows and receivables and proceeds arising from/in connection with:
- a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
 b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
 c. The 1 wind mill projects located at each at Sangli, Maharashtra and Dhule, Maharashtra each owned by RCCPL
- d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL
- All rights title, interest, benefits, claims and demands whatsoever of RRCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

Note 2:

a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immoveable properties – Rehab Building No. R1 on Slmm Rehabilitation scheme under clause 3.11 read with clause 3.5. 8.10(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S. No. 358 corresponding Survey No. 4.8. C.T.S. No. 359 corresponding survey No. 3.1 fisca No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien departs of Lient and the Corporate Debtor in favour of Financial Creditor.

b. Deed of Personal Guarantee executed by Mr. Rajesh Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.

Deed of Personal Guarantee executed by Mr. Hansh Raghavu Patel in favour of the Financial Creditor for the entire outstanding amounte due and payable to the Financial Creditor, dated 16th April, 2019.